

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-349(PB)/2017

IN THE MATTER OF:

Mr. Uday Veer Singh

.....Petitioner

v.

Earth Infrastructure Limited

.....Respondent

SECTION : UNDER SECTION 7

Order delivered on 08.11.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

Deepa Krishan

Hon'ble Member (T)

For the Petitioner(s):

Mr. Saaduzzaman, Advocate

For the Respondent(s) :

Mr. Saurabh Kalia, Advocate

ORDER

Reply to the application under Section 7 has been filed which is taken on record subject to payment of Rs. 5000/- as cost.

Rejoinder, if any, be filed within a week with a copy in advance to the learned counsel for the respondent.

List for arguments on 22.11.2017.

Sd. —
(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

Sd. —
(DEEPA KRISHAN)
(MEMBER TECHNICAL)

08.11.2017

Vineet